

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.330

32/271/272/ND/2020

IN THE MATTER OF:

M/s. Union Of India

Vs.

Tavishi Interprises Pvt. Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 271-272

Order delivered on 02.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the SFIO : Ms. Garima Singh for SFIO

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 22.03.2023.

Sd/-
(Court Officer)